

PETITIONER:
STATE OF GOA & ANR.

Vs.

RESPONDENT:
SMT. S.A. ABDUL KARIM ETC. ETC.

DATE OF JUDGMENT: 15/03/1996

BENCH:
RAMASWAMY, K.
BENCH:
RAMASWAMY, K.
NANAVATI G.T. (J)

CITATION:
1996 SCALE (3)343

ACT:

HEADNOTE:

JUDGMENT:

WITH
CIVIL APPEAL NOS. 5232-33 OF 1996
[Arising out of SLP (C) No.7233-34 of 1994]
AND

C.A. NOS. 5234-36 of 1996 @ SLP (C) Nos. 7546 of 1994, 8457
of 1994 [CC 24822] & 8458 of 1994 [CC 24835]

O R D E R

Delay condoned.

Leave granted. We have heard learned counsel on both
sides.

The controversy raised in this case is covered by the
judgment of this Court in Babua Ram & Ors. v. State of U. P.
& Anr. [(1995) 2 SCC 689].

Following the judgment, the appeals are allowed, but,
in the circumstances, without costs.